

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2190
ANSWERED ON:05.08.2003
VIOLATION OF HUMAN RIGHTS
V. VETRISLVAN

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that cases of human rights violation by the security forces are on increase since 1998 onwards;
- (b) if so, the details of cases reported till date year-wise; and
- (c) the specific action taken against those security force personnel?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a)&(b): The number of cases of alleged human rights violation by the security forces registered with the National Human Rights Commission (NHRC) for the period from 1.4.2000 to 30.6.2003 is as follows:-

Year	No. of cases
2000-2001	238
2001-2002	454
2002-2003	362
01.4.2003 - 30-6.2003	28

No separate record of complaints registered in respect of violation of human rights by security forces prior to the year 2000 has been maintained in the NHRC.

(c): NHRC has, from time to time, recommended payment of compensation in 11 cases during the above period. Of these, compensation has been paid in 10 cases. The security forces also initiate disciplinary proceedings, if required, against the concerned personnel whenever instances of human rights violations occur.